

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-19-2020**

Mr. Sameer Bhat ... Petitioner  
Versus  
State of Goa & Ors. ... Respondents

Mr. P. Rao, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. P. Faldessai, Additional Public Prosecutor for Respondent Nos.1 and 2.

Mr. Shivan Desai, Advocate for Respondent No.3.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 14<sup>th</sup> July, 2020**

**P.C.**

Heard Mr. P. Rao, learned counsel for the Petitioner. Mr. D. Pangam, learned Advocate General alongwith Mr. P. Faldessai, learned Additional Public Prosecutor appear for Respondent Nos.1 and 2. Mr. Shivan Desai appears for Respondent No.3 on private notice.

2. Mr. Desai seeks two weeks time to file affidavit in reply. Leave is granted. Copy of the affidavit in reply to be served in advance upon the learned counsel for the Petitioner as well as the learned counsel appearing for the Respondent Nos.1 and 2. Rejoinder, if any, to be filed within one week thereafter. If the pleadings are complete, liberty to

apply.

3. According to us, this is a matter where the parties should explore the possibility of mediation. The learned counsel for the Petitioner and Respondent No.3 state that they will obtain instructions from their respective clients as to whether they would be willing to refer this matter to mediation.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

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